

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 07**  
**(IB)-941(ND)/2020**

**IN THE MATTER OF:**

State Bank of India	...	Applicant/Petitioner
Vs		
Sh. Atul Punj	...	Respondent

**Order under Section 95(1) of Insolvency & Bankruptcy Code, 2016.**

**Order delivered on 23.04.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner : Ms. Yashiska Sharma, Mr. Ankur Mittal, Advs. (SBI)  
For the Respondent : Ms. Shruti Nayar, Advocate (VC)

**ORDER**

Today, when the matter was taken up, Ld. Counsel Ms. Yashika Sharma appearing on behalf of the State Bank of India, who has filed the present application under Section 95 of the Insolvency & Bankruptcy Code, 2016, produced a copy of the order passed by the *Hon'ble High Court of Delhi in W.P.(C) 3387/2024 & CM APPLs.13890-13891/2024* dated 18.03.2024, wherein the proceedings of NCLT have been stayed in the captioned petition.

In view of above, we are inclined to adjourn the matter **to 14.05.2024.**

-sd-

**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

-sd-

**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**